

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1

(MP) TP 126 of 2019 [CP(IB) 240 of 2019] With  
IA 14 of 2019  
IA 662 of 2019  
IA 25 of 2020  
IA 105 of 2020  
IA 159 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2021

Name of the Company:

Mukesh Agrawal  
V/s  
Premshree Devcon Pvt Ltd

Section:

60(5) r.w 65,70(2),69,72 IBC/60(5)/19/33(2)/IA for direction/9 Insolvency  
and Bankruptcy Code, 2016

**ORDER**

RP Mr. Navin Khandelwal present in person.

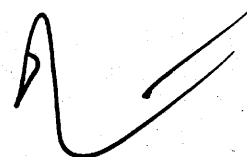
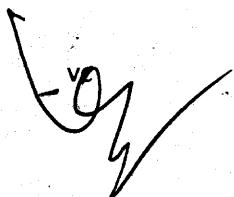
Learned Counsel Mr. Devul Dighe appeared for the Premshree Devcon Pvt.Ltd.

Learned Counsel Mr. Vijayesh Atre appeared for the Applicant in IA No. 105 of 2020.

**IA No. 14 of 2019** is filed by the RP for direction to Financial Creditor and home buyers to contribute towards the CIRP costs. The RP submits that notice has been served to both the Respondents.

**IA No. 662 of 2019** is filed by the RP under Section 19 for non-cooperation, since, application under Section 33(2) for passing an order of liquidation is filed this application becomes infructuous, hence, stands dismissed with a liberty to move appropriate application before Authority.

Accordingly, IA No. 662 of 2019 stands dismissed being infructuous.



**IA No. 25 of 2020** is filed by the RP under Section 33(2) of the IBC, 2016 for passing an order of liquidation. Today, RP has submitted minutes of 11<sup>th</sup> CoC meeting, the same is taken on record.

**IA No. 105 of 2020** is filed for passing an order of liquidation, this application becomes infructuous, hence, stands dismissed.

**Accordingly, IA No. 105 of 2020 stands dismissed being infructuous.**

**IA No. 159 of 2020** is filed by the Flat purchaser, they are making allegation against the suspended management of the Corporate Debtor and the RP about conducting CIRP in fraudulent manner. We direct RP and Respondent(s) to file their reply within one week by serving an advance copy to the other side.

IA No. 14 of 2019, IA Nos. 25 & 159 of 2020 stands adjourned for further consideration on 28.01.2021.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 1st day of January, 2021.